

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 12
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

Vs.

Harvest Hotels and Services Apartments Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

CA-594(PB)/2019:-

Status report filed by the Resolution Professional is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)